

15

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 2/73(4)/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017**

Name of the Company:


Abhay Chafekar & Ors.

V/s.

Neesa Leisure Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	petitioner	
2.				

ORDER

Learned Advocate Mr. Jaymin Dave present for Petitioner. None present for Respondent.

It appears that the application filed by Respondent under Rule 11 of NCLT Rules, 2016 is without enclosing Demand Draft in respect of payment of fee.

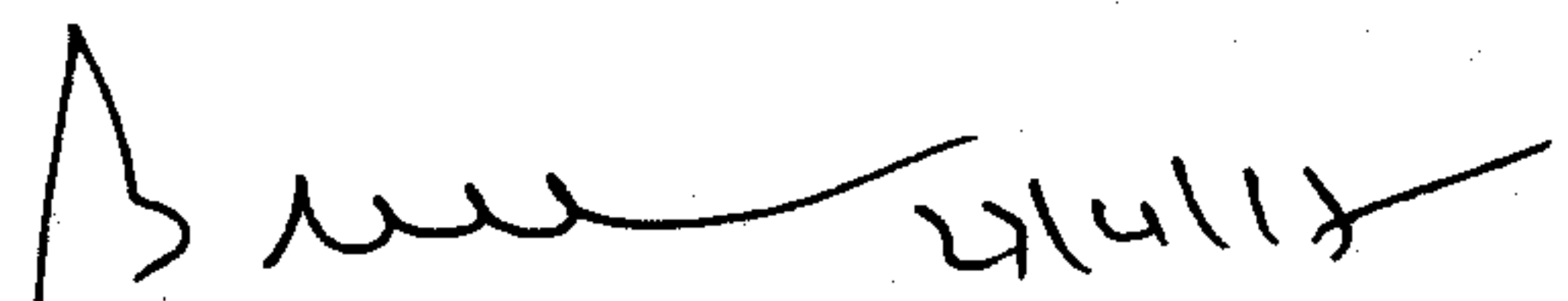
Respondent sent an Application for adjournment.

Respondent has been dragging on the matter without getting ready for the final hearing.

However, in the interest of justice the matter is adjourned to 26.05.2017 for final hearing.

Respondent is directed to pay cost of Rs. 10,000/ to the petitioner on or before 26.05.2017

List the matter on 26.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 27th day of April, 2017.